

Cases under the Criminal Laws (Amendment) Act, 2013

1142. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status of implementation of the Criminal Laws (Amendment) Act, 2013; and

(b) the State-wise number of cases registered since its enactment to report the commission of new IPC offences created therein ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Sir, the Criminal Law (Amendment) Act, 2013 came into force with effect from 03.02.2013. The Code of Criminal Procedure and the Indian Penal Code are in the Concurrent List to the Seventh Schedule of the Constitution of India and are thus implemented by the States. No separate implementation report of the Criminal Law (Amendment) Act, 2013 is maintained as it is not a standalone legislation but a part of the Indian Penal Code, 1860.

(b) No such data, to monitor the new cases reported under the new sections of the IPC after the enactment of the Criminal Law (Amendment) Act, 2013, is maintained.

SC instruction to trace missing children

1143. SHRIMATI RAJANI PATIL:

SHRI K.C. TYAGI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Supreme Court of India has given instructions to various States of the country to trace missing children;

(b) if so, the details thereof and how far decision of Supreme Court has been complied with;

(c) whether it is also a fact that incidents of missing children in various parts of the country is increasing for the last three years; and

(d) what action has been taken by Government to trace the missing children since last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) While adjudicating W.P. (Civil) no. 75 of 2012, Bachpan Bachao Andolan vs. UoI, on 23rd September, 2014 the Hon'ble Supreme Court has given several directives to States in this regard.